



2026:AHC:44573

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 5285 of 2026

Shiv Pal And Another

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Hari Prakash Pal
Counsel for Respondent(s)	:	C.S.C., Hari Narayan Singh

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioners have preferred present writ petition inter-alia with the following prayer :-

"I. Issue a writ, order or direction in the nature of mandamus commanding and directing to the respondent no. 2 and 3 to remove the illegal possession on the land, which is recorded in the petitioners name in the Khatauni, Khasra/Gata No. 318M. area 0.4100 Hec. and Khasra/Gata No. 361 M. area 0.41 Hec., which is situated at Village (Pargana) Aouty (Bilhaur) Tehsil Bilhaur, District Kanpur Nagar from respondent no. 5 and 6 and to given possession to the petitioners, which name is revenue record.

II. Issue writ and order or direction in the nature of manadamus commanding to respondent no. 2 & 3 to dispose on illegal possession and maintain public in the village Aouty, Tehsil Bilhaur, District Kanpur Nagaar on spot."

3. After advancing some arguments, learned counsel for the petitioners prays that the present petition be dismissed as withdrawn, with liberty to approach the appropriate authority by instituting a suit, as provided under Section 134 of the U.P. Revenue Code, 2006.

2. This prayer has not been opposed by learned Standing Counsel.

3. Accordingly, the writ petition is dismissed as withdrawn with liberty as prayed.

4. Office is directed to return the certified copy of the order impugned after

retaining the photocopy of the same in the record.

(Prakash Padia,J.)

February 25, 2026
Vibha Singh